

**GOVERNMENT OF INDIA
MINISTRY OF HOME AFFAIRS**

**LOK SABHA
UNSTARRED QUESTION NO. 978**

TO BE ANSWERED ON THE 24TH JULY, 2018 / SHRAVANA 2, 1940 (SAKA)

TACKLING CYBER THREATS

978. SHRI J.J.T. NATTERJEE:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Government is planning to set up Cyber Warrior Police Force (CWPF) and Indian Cyber Crime Coordination Centre (I4C) to tackle internet-related crimes such as cyber threats;

(b) if so, the details thereof;

(c) whether the Government has framed jurisdiction from where it will derive its powers or personnel and if so, the details thereof;

(d) whether it will be empowered to make arrests under the new structure and if so, the details thereof;

(e) whether the Government is aware that the existing rules and mechanisms are deficient to tackle the cyber crimes; and

(f) if so, the details thereof and the reaction of the Government thereto?

ANSWER

**MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS
(SHRI HANSRAJ GANGARAM AHIR)**

(a) to (d): At present, there are no plans to setup Cyber Warrior Police Force. The Government is working on setting up of Indian Cyber Crime Coordination Centre (I4C). The main objective of the I4C scheme is to set up a national cybercrime coordination center for law enforcement agencies of States/UTs as an effective apparatus to handle issues related to cybercrime in the country.

(e) to (f): Adequate legal framework exists in the form of Information Technology Act, 2000 along with Indian Penal Code, 1860 to deal with cyber safety and cyber-crime issues. Further, amendment of law is an ongoing process to take care of emerging needs.